

NATIONAL COMPANY LAW APPELLAE TRIBUNAL
NEW DELHI
COMPANY APPEAL (AT) NO.107 OF 2019

IN THE MATTER OF:

United Spirits Ltd & Anr

Appellant

Vs.

Neel Rajesh Shah & Anr

Respondent

Mr. Akshat Hausana, Mr Etisha Srivastav, Advocates for appellant.

MR. Ajay Kr Chopra, Advocate for R1.

ORDER

09.08.2019-Learned counsel for the appellants submits that he has not been able to ascertain alternate address of Respondent No.2. It is further submitted that particulars of Respondent No.2 already furnished are as per the particulars furnished by Respondent No.2 in his application for change of address for issuance of duplicate shares. It has already been noticed in the previous order that the postal article containing the Notice directed Respondent No.2 has been received back with endorsement "not known". In the given circumstances we are left with no option but to resort to mode of substituted service. Let the Respondent No.2 be served through publication of notice in a leading English daily of Mumbai as also publication in a Marathi newspaper having wide circulation. Learned counsel for the appellant may provide the draft Notice to the Registrar of this Appellate Tribunal for approval and shall get the same published at his expenses within two weeks.

Post the appeal for admission on **24th September, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn